

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 367 of 2017

Dated: 23rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Meghalaya Power Generation Corporation Ltd.,

...Appellant(s)

Vs.

**Meghalaya State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R-1

ORDER

Finally, two weeks' time, i.e. on or before 12-11-2018 is granted to file reply along with IA to those Respondents who have not yet filed reply, with advance copy to the other side. Thereafter, rejoinder may be filed on or before 3-12-2018 with advance copy to the other side.

List the matter on **18-12-2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**